

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Adjudication Case No. 7/2010

Shri M. Deena Dayalan,
Member & Adjudicating Officer

IN THE MATTER OF

Inquiry under Section 143 of the Electricity Act, 2003 for curbing overdrawals and effecting proper load management by Northern Region Constituents and Maintenance of grid security of the entire North East West (NEW) grid

AND IN THE MATTER OF

Northern Regional Load Despatch Centre

.....Petitioner

vs

Power Development Department Jammu & Kashmir
Member Secretary, Northern Regional Power Committee

.... Respondent
Proforma Respondent

ORDER

On a petition filed by Northern Regional Load Despatch Centre (NRLDC), alleging indiscriminate overdrawal from the regional grid and non-compliance of the directions of NRLDC, the Commission in its Order in Petition No.129/2010 appointed the undersigned as Adjudicating Officer for holding an inquiry under Section 143 of the electricity Act, 2003 against the Respondent.

2. Accordingly, notice dated 27.12.2010 was issued giving 21 days to the respondent to show cause as to why an inquiry for the reported overdrawals and non compliance of the directions of the NRLDC should not be held against it.

3. No reply to the show cause notice has been received till date. I, therefore, propose to hold an inquiry into the allegations of overdrawals and non-compliance of the directions of the NRLDC, against the respondent on 25.2.2011 at 11.00 hours at the Commission's office. The respondent is directed to appear before the undersigned, either through an authorized representative, or counsel, and produce evidence in support of its defence.

4. NRLDC is directed to depute its representative to assist the undersigned during the adjudication proceedings.

Sd/-
(M.Deena Dayalan)
Member & Adjudicating Officer

New Delhi, dated the 11th February 2011